GOVERNMENT OF INDIA
MINISTRY OF TEXTILES
RAJYA SABHA
UNSTARRED QUESTION NO-3520
ANSWERED ON- 01/04/2022

RECTIFYING ERRONEOUS DECREASE IN GRADE PAY OF RETIRED EMPLOYEES

3520. DR. ASHOK BAJPAI:

Will the Minister of TEXTILES be pleased to state:

(a) whether directions have been given to Department of Expenditure to rectify erroneous decrease in the Grade Pay and erroneous recovery from retired employees of Textile Committee in which Supreme Court has given a judgement vide CA 2016 of 2020 dated 5.3.2020;

(b) what has Department of Expenditure done till date to take the matter to logical conclusion and advise other concerned Ministries especially the Ministry for augmenting the dues in favour of the retired employees; and

(c) whether OM has been issued in this regard, if so, the contents of the operative part of the OM?

ANSWER

THE MINISTER OF STATE FOR TEXTILES
(SMT. DARSHANA JARDOSH)

(a): No Sir. Based on the audit conducted by the CAG audit team on the Accounts of the Textiles Committee for the year 2012-13 and clarification received from the Department of Personnel & Training, Government of India, 118 cases of employees / pensioners of the Textiles Committee were identified for taking corrective action, wherein their higher grade pay was corrected to eligible grade pay as per Rules. As a result, excess payment made to the employees / pensioners on account of erroneous grant of higher grade pay were withheld by Textile Committee after following all due codal formalities. The Hon'ble Supreme Court vide verdict dated 5.3.2020 had set aside all the SLPs filed by different applicants against reduction in grade pay and recovery, and allowed the appeal filed by the Union of India.

(b) & (c): Does not arise.

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